

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No.625  
CP-148/131/ND/2023

**IN THE MATTER OF:**

**M/s. Kimo Clothing Design Concept Pvt. Ltd**

**...APPLICANT**

**Vs**

**ROC**

**...RESPONDENT**

**Section**

**U/s 131 of Comp. Act, 2013**

**Order delivered on 08.05.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Advocate Shobhan Mahanti, Advocate  
Naresh Kumar and Advocate Siddhant  
Katyal

**For the RoC**

:Adv. Jyoti Khurana

**ORDER**

Ld. Counsel for the Petitioner is present and submitted that they have filed their response to the report filed by Ministry of Corporate Affairs, however, the same is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure defects so that the same be reflected on the e-portal. Report of the Ministry of Corporate Affairs is on record however, no one has appeared on their behalf. None appeared on behalf of the Income Tax Department. On the previous occasion i.e. 01.02.2024 also none appeared on behalf of the Income Tax Department. One last opportunity is given to the Income Tax Department for filing their report. List the matter on **18.07.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**